



**High Court of Tripura
Agartala**

Order No. 88

Dated, Agartala, the 30th September, 2015

Hon'ble the Chief Justice has been pleased to order that henceforth all the Bail Applications (BA & AB) shall be treated as main case.

By Order,

Sd/—

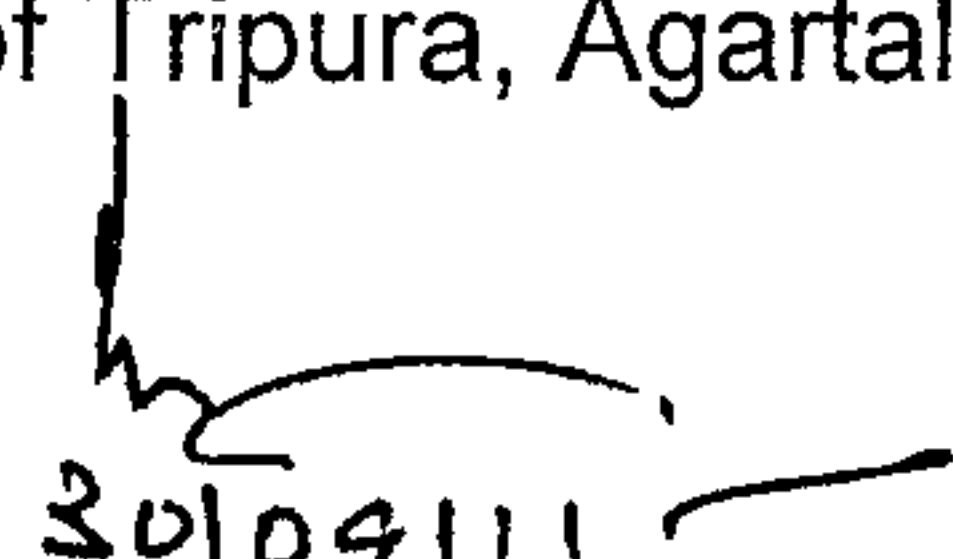
(A. Debbarma)
Registrar (Judicial)

No.F. 40 (21)-HCT/BENCH/REGISTRY/2015/ 9697-719

September 30, 2015

Copy to: —

01. The Secretary, High Court Bar Association, Agartala;
02. The Secretary, Tripura Bar Association, Agartala;
03. The Advocate General, Tripura, Agartala;
04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The Registrar (Vigilance), High Court of Tripura, Agartala;
08. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
09. The Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
12. The Chief Librarian, High Court of Tripura, Agartala;
13. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
14. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
15. The Assistant Registrar(s), High Court of Tripura, Agartala;
- ✓ 16. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
17. The Superintendent(s), High Court of Tripura, Agartala;
18. The Court Master(s), High Court of Tripura, Agartala;
19. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
20. The Bench Clerk(s), High Court of Tripura, Agartala;
21. All the Dealing Assistants (Bench Section), High Court of Tripura, Agartala;
22. Notice Board of the Court-house; and
23. Order File.


30/09/15
(A. Debbarma)
Registrar (Judicial)